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- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + FAO (COMM) 229/2025, CM APPL. 57943/2025 & CM APPL. 57944/2025

ZEESHAN VASIM HASHMIAppellant

Through: Mr. Sumant Datt, Adv.

versus

APEIROGON TECHNOLOGIES PRIVATE LIMITED &Respondents

Through: Mr. Vaibhav Mishra and Mr. Ekansh Mishra. Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER(ORAL) 12.09.2025

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CM APPL. 57944/2025 (Exemption)

- **1.** Exemption allowed, subject to all just exceptions.
- **2.** The application stands disposed of.

CM APPL. 57943/2025 (Dismissal of Appeal)

- **3.** Mr. Sumant Datt, learned Counsel for the petitioner seeks liberty to withdraw this appeal as he submits that he would take appropriate proceedings as are permissible in law.
- **4.** Leave and liberty is granted as aforesaid.





- **5.** The application is allowed and the appeal is dismissed as withdrawn.
- **6.** The date already fixed i.e., 24 September 2025 stands cancelled.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

SEPTEMBER 12, 2025/gunn

FAO (COMM) 229/2025